

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 8985/2013
(Arising out of impugned final judgment and order dated 17/08/2011
in WB No. 32456/1994 passed by the High Court of Judicature at
Allahabad)

ALIGARH MUSLIM UNIV.

Petitioner(s)

VERSUS

HAR PRASAD (DEAD) & ORS.

Respondent(s)

(With appln. (s) for exemption from filing O.T. and permission to
file additional documents)

I.A.Nos.4-9 (Appls. For substitution, c/delay in filing
substitution appln. and setting aside abatement)

WITH

SLP(C) No. 8937/2013

(With appln. for c/delay in filing SLP and exemption from filing
O.T. and Office Report)

SLP(C) No. 8986/2013

(With appln. for c/delay in filing SLP and Office Report)

I.A.Nos.2-7 (Appls. For substitution, c/delay in filing
substitution appln. and setting aside abatement)

Date : 07/04/2017 These petitions were called on for hearing today.

CORAM :

HON&#39;BLE MR. JUSTICE R.K. AGRAWAL

HON&#39;BLE MR. JUSTICE ABHAY MANOHAR SAPRE

For Petitioner(s) Mr. Imtiaz Ahmed,Adv.

Ms. Nagma Imtiaz,Adv.

Mr. Ahmed Zargham,Adv.

Mr. Avtar Singh Chouhan,Adv.

For M/s. Equity Lex Associates,Advs.

For Respondent(s) Mr. Praveen Jain,Adv.

Mr. Siddharth Jain,Adv.

Mr. Vinay Garg,Adv.

Mr. Tanmay Agarwal,Adv.

Mr. Upendra Mishra,Adv.

Mr. Ardhendumauli Kumar Prasad,Adv.

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Mr. Rajinder Mathur,Adv.

Mr. Tarun Mathur,Adv.

UPON hearing the counsel the Court made the following

O R D E R

Delay condoned in filing applications for
substitution.

Abatement is set aside.

Applications for substitution to bring on record the
legal heirs of deceased respondent Nos. 1, 2 and 4 are
allowed.

Mr. Praveen Jain, learned counsel appearing on
behalf of legal heirs of the deceased respondent Nos.1,2
and 4 prays for and is granted a week's time to file
vakalatnama. No counter affidavit is required.

Amended cause title be filed within two weeks.

List these matters after two weeks.

(Anita Malhotra)

(Chander Bala)

Court Master

Court Master

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